## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

No. RA 12/90 in OA 1285 of 1989

Date of decision: 20.2.1990

D.B. Gos wami

Applicant

Vs.

Union of India

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Respondents

Review petition No. 12/90 has been filed by Shri D.B. Goswami in OA 1285 of 1989 against the judgement passed by this Tribunal on 27.11.1989. The original application was dismissed on grounds of limitation being time barred. It has been stated that the judgement rejecting the application was prior to the reply made by the respondents and received by the applicant on 29.11.89.

There is no difficulty in condoning the delay in filing the review application, but no new facts have been brought out in this petition which were not discussed earlier. It was held that the cause of action took place in 1986 and the application was barred under limitation. The fact that some reply has been received by the applicant after passing of the judgement does not entitle to a review of the orders passed by this Tribunal in the O.A. There is no apparent error of law on the face of record. In the circumstances, the review application is rejected.

(B.C. Mathur) 20, 9

Vice-Chairman